

ORISSA ACT 14 OF 2003

institution is chiefly maintained."

THE WESTERN ORISSA DEVELOPMENT COUNCIL (AMENDMENT) ACT, 2003

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***THE WESTERN ORISSA DEVELOPMENT COUNCIL (AMENDMENT) ACT, 2003**
(ORISSA ACT 14 OF 2003)

[Received the assent of the Governor on the 22nd May 2003, first published in an extraordinary issue of the *Orissa Gazette*, dated the 31st May 2003 (No. 824)]

AN ACT FURTHER TO AMEND THE WESTERN ORISSA DEVELOPMENT COUNCIL ACT, 2000.

BE it enacted by the Legislature of the State of Orissa in the Fifty-fourth Year of the Republic of India as follows :-

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| Short title. | 1. This Act may be called the Western Orissa Development Council (Amendment) Act, 2003. | |
| Amendment of long title and preamble. | 2. In the Western Orissa Development Council Act, 2000 (hereinafter referred to as the principal Act), in the long title and the preamble, for the words "certain districts", the words "certain areas" shall be substituted. | Orissa Act 10 of 2000. |
| Amendment of section 3. | 3. In section 3 of the principal Act, in sub-section (1), for the words "such other area", the words "any other area" shall be substituted. | |
| Amendment of section 11. | 4. In section 11 of the principal Act, in clause (a) of sub-section (1), in sub-clause (ii), after the words "each district", the words, commas, brackets and figures "and part of district included, if any, under sub-section (1) of section 3," shall be inserted. | |